

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:5671
ANSWERED ON:02.05.2002
CASES OF THEFT AT GODOWNS OF LPG DEALERS
BRIJBHUSHAN SHARAN SINGH

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the policy of oil companies in case of theft at the godown of LPG distributors;
- (b) whether after proving of genuineness of the theft cases in the godown in LPG distributors, oil companies charge the distributors at tariff rate (i.e. control rate) ; (
- (c) whether in some cases oil companies are charging their distributors at penal rate ;
- (d) if so, the cases in which the LPG distributors have been charged at penal rate inspite of proving the genuine theft ;
- (e) whether in case of subsequent theft in godowns, the distributors are charged at penal rate ; and
- (f) if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS AND MINISTER OF STATE IN THE MINIS' PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR)

(a) to (f) : As per the policy followed by Public Sector Oil Marketing Companies (OMCs), as and when shortage of equipment is detected on account of theft / loss, the distributor is debited at penal rate. However, in cases where the theft is established as genuine, debits are reversed from penal rate to tariff rate, irrespective of the number of thefts.